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PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATIONS.

The 22nd April 1942.

No. 1601-A.R.P.—In exercise of the powers conferred by rule 116 of the Defence of India Rules, the Governor of Orissa is pleased to make the following order, namely :—

ORDER.

In case of the death of a person in Orissa as a result of a hostile air raid, it shall be the duty of any of his nearest relatives who may be present at the time of the death, and, in default of such relatives, of each person present at the time of the death, and of the occupier of the premises in which, to the knowledge of such occupier, the death took place, and, in default of the persons herein-before mentioned, of each inmate of such premises, to report the death to the nearest police-station within twelve hours of such a death.

If any person fails to furnish any information in compliance with this order, he shall be punishable with imprisonment for a term which may extend to three years or with fine or with both.

The 22nd April 1942.

No. 1603-A. R. P.—In exercise of the powers conferred by sub-rule (1) of rule 55 of the Defence of India Rules, the Governor of Orissa is pleased to make the following order for the purpose of preventing the spread of fire caused by the escape of petroleum from small petroleum storage tanks and sheds and petroleum filling stations damaged as a result of enemy air raids :—

ORDER.

1. This order extends to—

- (a) all premises used for the storage of petroleum,
- (b) petroleum filling stations,

in the whole of the Province of Orissa.

2. The provisions of this order shall have effect notwithstanding anything inconsistent therewith contained in the Petroleum Act, 1934 (XXX of 1934), or in the Petroleum Rules, 1937, or in any license issued thereunder.

3. Unless there is anything repugnant in the subject or context, all words and expressions used in this order and defined in the Petroleum Act, 1934 (XXX of 1934), or in the rules framed thereunder shall have the meanings so assigned to them.

4. When the District Magistrate of a district is of opinion that in the event of the bursting of a bomb or shell there will be danger of burning petroleum escaping into the adjoining property, waterways or drainage, safeguards shall be provided by building, wherever practicable, safety walls or bunds of sandbags, rammed earth or other materials considered by the District Magistrate to be suitable, round storage tanks and sheds

5. All walls of filling sheds and packed storage godowns shall be strong enough to retain all the petroleum in the sheds and to prevent the outflow of burning petroleum.

6. All damage whether from hostile action or otherwise to a safety wall or bund mentioned in paragraph 4, shall be repaired without avoidable delay and for this purpose there shall be provided for each such wall or bund either—

(a) a supply of earth or filled sand bags sufficient to close a 10 feet breach in the wall or bund and such other materials and tools as may be reasonably necessary, all of which shall be kept in the immediate vicinity of the wall or bund; or

(b) an additional enclosure wall erected at a distance of not less than 30 feet on the outside of the safety wall or bund mentioned in paragraph 4 and complying in all respects with the requirements of that paragraph.

7. (1) Every valve or other opening for the drainage of water from the wall or bund of a storage tank or storage shed shall be provided with a lock and key and shall be kept closed and locked except when it is necessary to draw off water from the wall or bund.

(2) Every such valve or opening shall be so constructed and maintained as to prevent when closed the escape of any liquid from the wall or bund whether under the action of fire or otherwise.

8. A properly trained fire-fighting staff consisting of three men shall be kept ready

for duty by night and day in the vicinity of all premises used for the storage of petroleum.

9. For every 4,000 square feet of ground area of storage tank and storage shed there shall be provided the following fire-fighting equipment:—

- (a) 10 cubic feet of sand for 400 square feet ground area;
- (b) at least 20 half-filled sandbags;
- (c) at least 2 buckets of $2\frac{1}{2}$ to 3 gallon capacity;
- (d) one axe;
- (e) one torchlight;
- (f) one stirrup pump with a 15 feet hose and dual purpose nozzle; and
- (g) one fire-fighting shield of the approved A. R. P. pattern.

10. Every petroleum filling station which is situated near an inhabited locality shall be provided with—

- (1) double the quantities of sand normally kept in the premises under the Petroleum Rules, 1937;
- (2) four half-filled sandbags;
- (3) one stirrup pump;
- (4) at least two buckets of $2\frac{1}{2}$ to 3 gallon capacity;
- (5) one axe;
- (6) one torchlight; and
- (7) one fire-fighting shield of the approved A. R. P. pattern.

11. All measures necessary for compliance with the provisions of this order shall be completed within one month from the date of this order by the holder of the license for the storage of petroleum in the premises concerned.

12. The Provincial Government may, for special reasons, exempt—

- (1) either conditionally or unconditionally any premises from all or any of the provisions of this order,
- (2) extend in respect of any premises either conditionally or unconditionally the limit of time prescribed in paragraph 11.

By order of the Governor,

J. BOWSTEAD,

Addl. Secretary to Government

The 22nd April 1942.

No. 1807-A.R.P.—In exercise of the powers conferred by sub-section (1) of section 10 of the Air Raid Precautions Services Ordinance, 1941 (Ordinance No. IV of 1941), read with the notification of the Government of India in the Home Department, No. 78/40/41, dated the 17th May 1941, the Governor of Orissa is pleased to make the following Rules:—

By order of the Governor,

J. BOWSTEAD,

Additional Secretary to Government.

THE ORISSA AIR RAID PRECAUTIONS SERVICES RULES, 1942.

1. These Rules may be called the Orissa Air Raid Precautions Services Rules, 1942.

2. In these Rules—

- (a) "Ordinance" means the Air Raid Precautions Services Ordinance, 1941;
- (b) "Controller" means any person appointed under section 3 of the Ordinance to command an Air Raid Precautions Service;
- (c) "appointing authority" means in reference to any Air Raid Precautions Service the authority authorised under sub-section (1) of section 4 of the Ordinance to appoint members of such service;
- (d) "form" means a form in Schedule I appended to these Rules.

3. An Air Raid Precautions Service, subject to any orders issued by the Provincial Government, shall consist of the following services, hereinafter referred to as branch services, namely:—

- (a) a Wardens Service;
- (b) a Messengers Service;
- (c) a Casualty Service;
- (d) a Fire Fighting Service;
- (e) a Rescue Service;
- (f) an Unexploded Bomb Reconnaissance and Confirmation Service; and
- (g) a Gas Identification and Decontamination Service.

4. (1) The Controller may appoint one or more persons to be Deputy Controllers and appoint each of them to command one or more of the branch services.

(2) The Deputy Controllers shall, subject to the superintendence of the Controller, exercise all or any of the powers of a Controller:

Provided that a Deputy Controller shall not exercise such powers save in respect of a branch service of which he has been placed in command, unless specially authorised to do so by the Controller.

5. (1) The appointing authority may appoint to be members of the Air Raid Precautions Service so many persons as he is authorised from time to time to appoint under sub-section (1) of section 4 of the Ordinance :

Provided that no person shall be appointed who—

- (a) is a member of the Civic Guard,
- (b) is not eighteen years of age,
- (c) is declared by the Civil Surgeon of the district to be incapable of discharging the functions of a member of the service.

(2) A member on being appointed to the Air Raid Precautions Service may be allotted to any branch thereof in which he is willing to serve.

6. For the purposes of the discharge of their functions by members of an Air Raid Precautions Service—

- (a) each of the branch services shall be divided into so many units and sub-units, each consisting of so many members, as the Provincial Government may direct, and the Controller may post members to each such unit or sub-unit ;
- (b) the Controller may also appoint members to command each such unit or sub-unit and such members shall be called officers in command of the units or sub-units ;
- (c) the Controller may fix depots or posts as the places at which the members of such units or sub-units assemble when summoned for duty under rule 12.

7. (1) Every person appointed to be a member of an Air Raid Precautions Service shall make an oath or affirmation in Form I.

(2) The appointing authority shall grant to every person making the oath or affirmation required by sub-rule (1) a certificate in Form II.

(3) No person shall be deemed to be a member of an Air Raid Precautions Service unless he has made the oath or affirmation required by sub-rule (1) and has been granted the certificate mentioned in sub-rule (2).

(4) Such certificate shall cease to have effect when the person named in it ceases, for any reason, to be a member of the Air Raid Precautions Service and shall, on such person so ceasing to be a member, be surrendered by him to the Controller.

8. A record for each member of an Air Raid Precautions Service shall be maintained in Form III.

9. The Controller may, in his discretion, permit a member of an Air Raid Precautions Service to resign his office as such member on

receipt of an application from such member requesting permission to resign such office:

Provided that ordinarily no such application shall be entertained unless it is received at least a month before the date on which such member desires to be relieved of his duties.

10. Service in the Air Raid Precautions Service shall be of a purely honorary nature:

Provided that the Provincial Government may by order direct that any of the members or any class of the members of any of the branch services shall be paid while on training or on duty, at such rates and subject to such conditions as may be specified in the order.

11. A member of any of the branch services shall not, except with the permission of the Controller, absent himself from—

(a) training or duty,

(b) the area in which he ordinarily resides,
after a date to be notified by the Controller.

12. (1) Any member of an Air Raid Precautions Service may be called out for duty or training at any time by means of any prearranged signal or by a verbal or a written order.

(2) When an Air Raid Alarm signal is sounded, every member of an Air Raid Precautions Service shall proceed at once to the depot or post fixed by the Controller for the assembling of such member under clause (c) of rule 6 and shall continue to discharge such functions as may be assigned to him, until he is permitted by the Controller to withdraw from such duties.

(3) The Air Raid signal may be given either from the public sirens or from any other instrument locally fixed by the Controller.

13. A member of an Air Raid Precautions service shall discharge such functions as may be assigned to members of such service by the Controller or by any scheme or set of instructions for Air Raid Precautions measures issued by the Provincial Government.

14. Every member of an Air Raid Precautions Service shall obey all lawful orders and commands issued by the Controller or by any officer in command of a unit or sub-unit, who is present at the spot where such member is discharging any of the functions of such Service.

15. (1) The Controller may punish any member of an Air Raid Precautions Service in either of the following ways:—

(a) dismissal, or

(b) reduction to a lower rank.

(2) The Controller may place under suspension any member of an Air Raid Precautions Service pending the result of enquiry into his conduct.

16. (1) A member of an Air Raid Precautions Service shall be supplied with the clothing and accoutrements specified in Schedule II appended to these Rules.

(2) A member of an Air Raid Precautions Service shall wear the clothes and accoutrements supplied to him under sub-rule (1) only when he is on training or on duty and shall, when not on training or duty, deposit such clothing and accoutrements at such place as may be directed by the officer in command of the service concerned, provided that the badge may be worn at all times.

(3) Any uniform or accoutrements supplied to a member of an Air Raid Precautions Service under sub-rule (1) shall, on his ceasing to be a member of such Service, be surrendered by him to the Controller or to such officer as may be authorised by the Controller in this behalf.

(4) All members of the Air Raid Precautions Service shall be responsible for the repair and maintenance in good condition of the uniform and accoutrements issued to them. Should any article of uniform or accoutrements be rendered unfit due to the negligence or the misconduct of a member of an Air Raid Precautions Service to whom it has been issued, the Controller may require such member to pay for its replacement.

SCHEDULE I.**FORM I.****FORM OF OATH.**

[See Rule 7(1).]

I, _____, do
 swear _____ that I shall obey all lawful commands of my superior
 solemnly affirm officers and will do my duty as a member of the A. R. P. Service
 without fear or favour, irrespective of caste or creed.

Signature _____

Place _____

Date _____

FORM II.**CERTIFICATE OF APPOINTMENT.**

[See Rule 7(2).]

_____ Air Raid Precautions Service.
 _____, son of
 _____, is hereby appointed
 to be a member of the _____ Air
 Raid Precautions Service and is authorised to discharge the functions
 of a member of the Service.

He is posted to the _____ branch
 Service.

Signed _____

Designation _____

A. R. P. Controller.

Date of issue _____

Signature of member _____

FORM III.

SERVICE RECORDS FOR AIR RAID PRECAUTIONS PERSONNEL.

(See Rule 8.)

AIR RAID PRECAUTIONS SERVICE.

_____ DISTRICT.

A.—Name and other particulars.

1. Name _____
2. Address _____
3. Occupation _____
4. Age on _____ date _____
5. Father's name _____
6. Community _____
7. Address _____
8. Next of kin _____
9. Address _____
10. Literacy _____
11. Languages _____

B.—Details of Service.

12. Volunteer's No. _____
13. Date of enrolment _____
14. Service in which enrolled and _____
number of Party, etc.
15. Warden's Post area in which _____
residing.
16. Date discharged and reasons for _____
discharge.
17. Size of Respirator _____
18. Size of Steel Helmet _____
19. Size of Boots _____
20. Possession of Bicycle _____
21. Possession of Motor Cycle _____
22. Possession of Car _____
23. Possession of Driving Licence _____
24. Willingness for whole-time _____
(unpaid) in emergency.
25. Willingness for whole-time _____
(paid) in emergency.

C.—Equipment and Uniform.

26. Date of issue of personal equipment and uniform with list of items. _____
27. Date of return of personal equipment to stores with list of items. _____

D.—Training.

Item.	Date.	Item.	Date.	Date.	Date.	Date.
28. 1. Individual Training (First Stage).						
2. Individual Training (Second Stage).						
Local A. R. P. Organization.		Refresher Course.				
Incendiary Bomb Control		Do.				
Protection against H. E. Bombs.		Do.				
Anti-gas Full Course		Do.				
Anti-gas Short Course		Do.				
Decontamination Course		Do.				
First Aid Full Course		Do.				
First Aid Short Course		Do.				
First Aid Voluntary Aid Course.		Do.				
Special Duties		Do.				
3. Team Training						
4. Collective Training						
5. Combined Training						

E.—Injuries and Compensation.

29. Date and Details of any injury _____
sustained whilst on duty.

30. Details of any compensation, etc., _____
paid or reasons for non-payment.

F.—Leave and Absences.

31.

G.—Remarks of Controller.

SCHEDULE II.*I. List of uniforms for all members of the Air Raid Precautions Service.*

Sl. No.	Item.	Number.
1	Shirts ...	2
2	Shorts ...	2 pairs.
3	Cotton stockings ...	2 pairs.
4	Brown shoes... ..	1 pair.
5	Forage cap ...	1

II. Additional list of uniform for members of Wardens and Messengers Service.

1	Haversack ...	1
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III. Equipment of A. R. P. workers for all services having outdoor work.

1	Steel helmet ...	1
2	Eye shield ...	1
3	C. D. Respirator ...	1
4	A. R. P. badge ...	1
5	Armlet ...	1

IV. Additional equipment of members of Wardens Service and Messengers Service.

1	Water bottle ...	1
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V. Additional equipment of members of Wardens Service.

1	Whistle with lanyard.
2	First field dressing.

COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATIONS.

The 15th April 1942.

No. 232—HIP-21/41-Com.(C).—In exercise of the powers conferred by clause (p) of sub-section (1) of section 6 of the Indian Ports Act, 1908 (XV of 1908), read with the notification of the Government of India in the Department of Education, Health and Lands, No. F.-10-1/38-G., dated the 30th March 1938, the Governor of Orissa is pleased to direct that the following amendments shall be made in the Orissa Port Health Rules, the same having been previously published as required by sub-section (2) of the said section of the said Act, namely :—

AMENDMENT.

I. In the said Rules—

(1) In rule 6 after the words “at the earliest opportunity” the words “and in the Form annexed to these Rules” shall be inserted.

(2) For the heading “DISPOSAL OF DEAD BODIES” and rule 70, the following heading and rules shall be substituted, namely :—

“RULES APPLICABLE IN THE EVENT OF DEATH ON BOARD.

70. If death occurs on board before a vessel enters port limits, the dead body shall, unless there are special reasons to the contrary, be buried at sea before the vessel enters port limits, in not less than five fathoms of water, in such manner as to secure its immediate sinking and remaining below the surface.

71. If death occurs on board within port limits, or if a vessel arrives with a dead body on board—

- (i) the master of the vessel shall at once inform the Health Officer of the fact ;
- (ii) the Medical Officer of the vessel, or if there is no Medical Officer, the Health Officer, shall, if possible, ascertain and certify the cause of death ;
- (iii) if for any reason the Medical Officer of the vessel or, as the case may be, the Health Officer is unable to certify the cause of death, the Health Officer shall report the matter to the police with a view to the removal of the dead body from the vessel and its *post mortem* examination ;
- (iv) the master of the vessel shall, in all cases where *post mortem* examination is necessary or where the dead body is unclaimed, hand over the dead body to the police, and in all other cases, to the person claiming the dead body ;
- (v) the master of the vessel shall carry out such instructions for the disposal of the dead body and for the cleansing and disinfection of the vessel as may be given by the Health Officer.

72. If death occurs on board either by accident or in suspicious circumstances, the master of the vessel shall report the matter to the police at the earliest possible opportunity.

73. (1) If death occurs during the day on board a vessel within port limits, the ensign and house flag, if any, shall immediately be lowered to half-mast and kept in that position from sunrise till sunset as long as the dead body remains on board ; and if death occurs between sunset and sunrise, one red light shall be hoisted at the peak, half-mast high.

(2) Every vessel arriving at a port with a dead body on board shall, if the arrival is by day, hoist the appropriate International Code Signal in accordance with Code Book, Volume I, and if the arrival is by night, transmit a message to the Signal Station, intimating the fact of a dead body being on board.”

II. At the end of the said Rules, the following Form shall be inserted, namely :—

FORM.

(See rule 6.)

HEALTH REPORT.

To be rendered under the ORISSA PORT HEALTH RULES, 1938 [framed under section 6 (1) (p) of the Indian Ports Act, 1908], by the Master of every vessel immediately on arrival at the Port of _____

Name of vessel _____ Nationality _____ Tonnage _____
(Nett)
First port of loading _____ Date of departure _____
Ports of call on route with dates _____

HEALTH QUESTIONS.

1. When and at what port was your ship last granted—

(a) Deratisation Exemption Certificate. _____

(b) A Deratisation Certificate. By what process was deratisation carried out? _____

2. Have any cases of plague, cholera, yellow fever, typhus, smallpox, chickenpox, cerebrospinal meningitis, diphtheria, relapsing fever, jigger, or influenzal pneumonia occurred on board during the voyage? If so, give particulars such as name of illness, date of onset, port and date of embarkation of case. _____

3. Are the cases still on board? If not, how were they disposed of? _____

4. If removed, has disinfection been carried out since removal? _____

If so, at what port? _____

5. Is there on board any person, who has come from any place on the east coast of Africa within the limits of Port Sudan and Durban? _____

Does the vessel convey sand or earth from any such place? _____

6. Has plague occurred amongst rats on board during voyage? or _____

Has an unusual mortality amongst rats been noted during the voyage without determining the cause thereof? _____

7. Has any death from any cause other than those mentioned above occurred during the voyage? _____

If so, give particulars. _____

8. Are you aware of any other condition on board which may lead to infection or to the spread of infectious disease? _____

(NOTE.—In the absence of a Surgeon, the Master should regard the following symptoms as grounds for suspecting the existence of infectious disease:

Fever accompanied by prostration or persisting for several days, or attended with glandular swellings; any acute skin rash or eruption with or without fever; severe diarrhoea, or diarrhoea with symptoms of collapse; jaundice accompanied by fever.)

The particulars given in this Health Report are true and correct to the best of my knowledge.

Date

Signed

(Ship's Surgeon.)

Countersigned.

(Master.)

Indian Ports Act, section 6 (3).—“If any person disobeys any rules made under clause (p) of sub-section (1), he shall be punishable for every such offence with fine which may extend to one thousand rupees.”

The 22nd April 1942.

No. 598-Com. (C).—In pursuance of sub-section (1) of section 5-A of the War Injuries Ordinance, 1941, the Governor of Orissa is pleased to order that the persons managing dispensaries and hospitals under the control of the local authorities and the Bengal-Nagpur Railway Company in the Province of Orissa, shall provide at the dispensary or the hospital, as the case may be medical and surgical treatment for persons who have sustained injuries of the nature specified in sub-section (1) of section 3 of the said Ordinance and shall keep such records and make such returns regarding the persons treated for such injuries as are required by or under the War Injuries Scheme, 1942.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 15th/17th April 1942.

No. 239-L.S.-G.(C).—In exercise of the powers conferred by sub section (1) of section 11 of the Madras Motor Vehicles Taxation Act, 1931 (Madras Act III of 1931), the Governor of Orissa is pleased to direct that all motor vehicles belonging to the armed forces of the Crown or of any allied power or of any person directly attached thereto which are used or meant for use for authorised military purposes in any part of the province shall be exempted from liability from payment of tax during the pendency of the present hostilities and for one year after their termination.

The 15th/17th April 1942.

No. 241-L.S.-G. (C).—The following draft of certain amendment to the Bihar and Orissa Motor Vehicles Taxation Rules, 1930, published with the notification of the Government of Bihar and Orissa in the Local Self-Government Department No. 12432, dated the 6th December 1930, which, the Governor of Orissa, in exercise of the powers conferred by section 14 of the Bihar and Orissa Motor Vehicles Taxation Act, 1930 (Bihar and Orissa Act II of 1930), proposes to make, is hereby published as required by the said section, for the information of all persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 15th May 1942.

Any objection or suggestion which may be received from any person with respect to the said draft before the date specified above will be considered.

DRAFT AMENDMENT.

In rule 14, the following sub-rule shall be added :—

- “(3) Any person belonging to the armed forces of the Crown or of any allied power or any person directly attached thereto, while using or keeping for use any motor vehicle for authorised military purposes within the province, shall be exempted from liability from payment of tax during the pendency of the present hostilities and for one year after their termination”.

By order of the Governor,

S. DAS,

Secretary to Government.